

Governing Bodies and its Colleges;

(iii) Appointment of Vice-Chancellor by an Electoral College comprising members of the Executive Council, Academic Council and other teachers, students, Karam-charies, relevant professionals and Social groups elected specifically for that purpose; and

(iv) Restricting the exercise of emergency powers by the Vice-Chancellor to specified areas subject to approval and endorsement by the Executive Council and Academic Council of the University.

The Government will examine the above suggestions of DUTA.

One rank-one pension scheme for Ex-servicemen

127. DR. YELAMANCHILI
SIVAJI:

SHRI HARVENDRA SINGH
HANSPAL:

SHRI MURLIDHAR
CHANDRAKANT;
BHANDARE:

Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal under Government's consideration to introduce one-rank-one pension scheme for ex-servicemen;

(b) whether Government have set up a Committee to examine all aspects of the demand for "one rank one pension";

(c) if so, whether the Committee has since submitted its report to Government;

(d) if so, what are the details thereof and the financial commitment involved in the proposal; and

(e) what is the present stage of this proposal and by when Government propose to implement the recommendations of the committee?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) to (e) A Committee has been instituted by the Government of India to examine all aspects of the demand for 'One Rank One Pension' for ex-servicemen. The Committee is expected to submit its report by 31-3-1990. . Cruelty of blind students

128. SHRI HARVENDRA SINGH
HANSPAL;

SHRI KRISHNA KUMAR BIRLA:

Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware that blind students of Rashtriya Virjanand Andha Kanya Senior Secondary School, New Delhi has been locked in their school hostel by the Principal since 9th February, 1990 and also were beaten and terrorised by her, as reported in the Indian Express dated the 15th February, 1990;

(b) if so, whether Government have investigated or propose to investigate into the matter; if so, what are the details thereof;

(c) whether Government propose to suspend the Principal of the school;

(d) what other steps Government propose to take to check recurrence of in-human treatment to blind students; and

(e) whether a school gets a grant of rupees six lakhs from the Delhi Administration; if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION
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